

Dab

reorient the adult literacy programmes which include enhanced focus on female literacy; greater involvement of Panchayati Raj Institutions and Non-Governmental Organisations; strengthening of State Resource Centres; Opening of more Shramik Vidyapeeths; decentralisation of financial and administrative powers to State Literacy Mission Authorities; ensuring better follow up and consolidation through extending the programme of post literacy and continuing education, etc.

Orphans/Destitute Children *257*

2016. SHRI P. SANKARAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of orphans/destitute children in the country upto 1998;

(b) the number of adoptions approved by the Government upto 1998 both Indian and foreign couples;

(c) whether it is a fact that only Hindus are permitted adoption in the country;

(d) if so, whether the Government propose to amend the existing law so as to enable adoption of destitute by people belonging to other religious groups;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) and (b) Information regarding the number of orphans/destitute children in the country and total number of children adopted by Indian couples is not being maintained by this Ministry. As per the information received from the recognised Indian Social/Child Welfare Agencies, 4668 children are given in foreign adoption between the years 1995 and 1998.

(c) Adoption by Hindus, including Jains, Sikhs and Buddhists is governed by Hindu Adoption Maintenance Act 1956. For followers of other religions guardianship is permitted under Guardianship and Wards Act 1890.

(d) to (f) Review of the laws is an ongoing exercise. At this point in time there is no specific proposal for amendment of the two laws referred to in part (c) of the question.

Possession of Flats in Bindapur *210*

2017. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the number of allottees who have taken possession of DDA flats in Bindapur (Dwarka) under the Expandable Housing Scheme, 1996, category-wise; and

(b) the time by which the basic amenities are likely to be provided by the DDA therein?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The number of allottees who have taken possession of DDA flats in Bindapur (Dwarka) under the Expandable Housing Scheme 1996, category-wise is as under:

Type A houses	Type B houses
498	6

(b) Electricity services have already been provided by the Delhi Vidyut Board for DDA flats in Bindapur (Dwarka). Street light work has been completed except providing the fixtures to avoid thefts since large number of flats are unoccupied. In the absence of water and sewage disposal arrangement from Delhi Jal Board, interim arrangements through tubewells and oxidation ponds respectively have also been made by DDA. Roads and storm water drains have been provided.

Joint Coastal Patrolling *210/1*

2018. SHRI DILEEP. SANGHANI:
SHRIMATI BHAVNA DEVRAJBHAI
CHIKHALIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received any proposal from Gujarat for purchase of high speed boats for use of Joint Coastal Patrolling;

(b) if so, the decision taken therefor;

(c) if not, the reasons therefor;

(d) whether the expenditure incurred for the purpose has been reimbursed to the Government of Gujarat; and